

  
**भारत का राजपत्र**  
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EXTRAORDINARY

भाग II—खण्ड 3—उपखण्ड (i)

PART II—Section 3—Sub-section (i)

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No. 206] NEW DELHI, WEDNESDAY, OCTOBER 30, 1968/KARTIKA 8, 1890

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कियहप्रसंग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW

(Legislative Department)

ORDERS

New Delhi, the 30th October 1968

THE PUNJAB REORGANISATION AND DELHI HIGH COURT (ADAPTATION OF LAWS ON UNION SUBJECTS) ORDER, 1968

G.S.R. 1444.—WHEREAS by section 89 of the Punjab Reorganisation Act, 1966 (31 of 1966), the Central Government is empowered, by Order, to make such adaptations and modifications of any law made before the 1st day of November, 1966, relating to a matter in List I in the Seventh Schedule to the Constitution, as may be necessary or expedient for the purpose of facilitating the application of such law in relation to the State of Punjab or Haryana or to the Union territory of Himachal Pradesh or Chandigarh;

AND WHEREAS by section 21 of the Delhi High Court Act, 1966 (26 of 1966), the Central Government is empowered, by Order, to make such adaptations and modifications of any law, as may be necessary or expedient to give effect to the provisions of that Act in relation to the Union territory of Delhi or Himachal Pradesh;

Now, THEREFORE, in exercise of the powers conferred by section 89 of the Punjab Reorganisation Act, 1966 (31 of 1966), and section 21 of the Delhi High Court Act, 1966 (26 of 1966), the Central Government hereby makes the following Order, namely:—

1. (1) This Order may be called the Punjab Reorganisation and Delhi High Court (Adaptation of Laws on Union Subjects) Order, 1968.

(2) It shall be deemed to have come into force on the 1st day of November, 1968.

2. The General Clauses Act, 1897, applies for the interpretation of this Order as it applies for the interpretation of a Central Act.

3. The laws mentioned in the Schedule to this Order shall, until altered, repealed or amended by a competent legislature or other competent authority, have effect subject to the adaptations and modifications directed by that Schedule.

## THE SCHEDULE

### THE INDIAN STAMP ACT, 1899

(2 OF 1899)

Section 57.—In sub-section (1),—

(i) for clause (b), substitute—

“(b) if it arises in the Union territory of Delhi, to the High Court of Delhi;

(bb) if it arises in the Union territory of Himachal Pradesh, to the High Court of Punjab and Haryana up to and inclusive of the 30th April, 1967, and to the High Court of Delhi thereafter;”;

(ii) after clause (e), insert—

“(ee) if it arises in the Union territory of Chandigarh, to the High Court of Punjab and Haryana.”.

## THE INDIAN PATENTS AND DESIGNS ACT, 1911

(2 OF 1911)

*Section 2.*—In clause (7),—

(i) for sub-clause (b), substitute—

“(b) in relation to the Union territory of Delhi, the High Court of Delhi;

(bb) in relation to the Union territory of Himachal Pradesh, the High Court of Punjab and Haryana up to and inclusive of the 30th April, 1967, and the High Court of Delhi thereafter;”;

(ii) after sub-clause (e), insert—

“(ee) in relation to the Union territory of Chandigarh, the High Court of Punjab and Haryana;”.

## THE INDIAN RED CROSS SOCIETY ACT, 1920

(15 OF 1920)

## THE SECOND SCHEDULE

(i) after the entry relating to Gujarat, insert—

“Haryana..... 3.20”;

(ii) in the entry relating to Punjab, for “8.58” substitute “4.70”;

(iii) after the entry relating to Jammu and Kashmir, insert—

“Chandigarh..... 0.05”;

(iv) in the entry relating to Himachal Pradesh, for “0.56” substitute “1.19”.

## THE RESERVE BANK OF INDIA ACT, 1934

(2 OF 1934)

*The First Schedule* —

In paragraph 3, for “Punjab”, substitute “Punjab, Haryana” and before “Himachal Pradesh”, insert “Chandigarh”.

## THE INDIAN NURSING COUNCIL ACT, 1947

(48 OF 1947)

*Section 3.*—In sub-section (1),—

(1) in clause (g), in sub-clause (i), for “and Uttar Pradesh”, substitute “Uttar Pradesh and Haryana”;

(2) in clause (m), in sub-clause (i), for “and West Bengal”, substitute “West Bengal and Haryana”.

THE FARIDABAD DEVELOPMENT CORPORATION ACT, 1956  
(90 OF 1956)

Section 2.—In clause (c), for “Punjab”, substitute “Haryana”.

THE WEALTH TAX ACT, 1957  
(27 OF 1957)

Section 29B.—(1) For clause (i), substitute—

“(i) in relation to the Union territory of Delhi, the High Court of Delhi;

(ii) in relation to the Union territory of Himachal Pradesh, the High Court of Punjab and Haryana up to and inclusive of the 30th April, 1967 and the High Court of Delhi thereafter;”.

(2) After clause (vii), insert—

“(viii) in relation to the Union territory of Chandigarh, the High Court of Punjab and Haryana.”.

THE GIFT TAX ACT, 1958  
(18 OF 1958)

Section 28B.—(1) For clause (i), substitute—

“(i) in relation to the Union territory of Delhi, the High Court of Delhi;

(ii) in relation to the Union territory of Himachal Pradesh, the High Court of Punjab and Haryana up to and inclusive of the 30th April, 1967 and the High Court of Delhi thereafter;”.

(2) After clause (v), insert—

“(va) in relation to the Union territory of Chandigarh, the High Court of Punjab and Haryana.”.

THE INCOME-TAX ACT, 1961  
(43 OF 1961)

Section 269.—(1) For clause (i), substitute—

“(i) in relation to the Union territory of Delhi, the High Court of Delhi;

(ii) in relation to the Union territory of Himachal Pradesh, the High Court of Punjab and Haryana up to and inclusive of the 30th April, 1967 and the High Court of Delhi thereafter;”.

(2) After clause (v), insert—

“(va) in relation to the Union territory of Chandigarh, the High Court of Punjab and Haryana.”.

THE WAREHOUSING CORPORATIONS (SUPPLEMENTARY) ACT, 1965  
(20 OF 1965)

*The Schedule.*—For “Punjab”, substitute—

“Punjab, as it existed immediately before the 1st November, 1966”.

[No. F. 19(5)/67-LI.]

V. N. BHATIA, Secy.

THE PUNJAB REORGANISATION (CHANDIGARH)  
(ADAPTATION OF LAWS ON STATE AND  
CONCURRENT SUBJECTS) ORDER, 1968

**G.S.R. 1945.**—WHEREAS by section 89 of the Punjab Reorganisation Act, 1966 (31 of 1966), the Central Government is empowered, by Order, to make such adaptations and modifications of any law made before the 1st day of November, 1966, relating to a matter in List II or List III in the Seventh Schedule to the Constitution, as may be necessary or expedient for the purpose of facilitating the application of such law in relation to the Union territory of Chandigarh;

Now, THEREFORE, in exercise of the powers conferred by the said section 89, the Central Government hereby makes the following Order, namely:—

1. (1) This Order may be called the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

(2) It shall be deemed to have come into force on the 1st day of November, 1966.

2. (1) In this Order,—

(a) “appointed day” means the 1st day of November, 1966;

(b) “existing law” means any State Act or Provincial Act in force immediately before the appointed day in the whole or any part of the territories now comprised in the Union territory of Chandigarh and includes any rule, order, bye-law, scheme, notification or other instrument made under such State Act or Provincial Act, but does not include any law relating to a matter enumerated in the Union List;

(c) "law" has the same meaning as in clause (g) of section 2 of the Punjab Reorganisation Act, 1966.

(2) The General Clauses Act, 1897, applies for the interpretation of this Order as it applies for the interpretation of a Central Act.

3. As from the appointed day, the existing laws and the Central Acts mentioned in the Schedule to this Order shall, until altered, repealed or amended by a competent Legislature or other competent authority, have effect subject to the adaptations and modifications directed by the Schedule or, if it is so directed, shall stand repealed.

4. Whenever an expression mentioned in column 1 of the Table hereunder printed, occurs (otherwise than in a title or preamble or in a citation or description of an enactment) in an existing law, whether an Act mentioned in the Schedule to this Order or not, then, in the application of that law to the Union territory of Chandigarh, or as the case may be, to any part thereof, unless that expression is by this Order expressly directed to be otherwise adapted or modified or to be omitted, or unless the context otherwise requires, there shall be substituted therefor the expression set opposite to it in column 2 of the said Table, and there shall also be made in any sentence in which that expression occurs, such consequential amendments as the rules of grammar may require.

TABLE

1	2
(1) Punjab State; State of Punjab; whole of Punjab State; whole of the State of Punjab or Punjab where it refers to the State of Punjab.	Union territory of Chandigarh.
(2) Punjab Government; Government of Punjab; Government of the State of Punjab; State Government; State Government of Punjab.	Central Government.
(3) High Court of Punjab; Punjab High Court.	High Court of Punjab and Haryana.

5. Where this Order requires that in any specified law, or in any section or other portion of such law, certain words shall be substituted for certain other words, or that certain words shall be omitted,

that substitution or omission, as the case may be, shall, except where it is otherwise expressly provided, be made wherever the words referred to occur in that law or, as the case may be, in that section or portion.

6. The provisions of this Order which adapt or modify any law so as to alter the manner in which, the authority by which, or the law under, or in accordance with, which, any powers are exercisable, shall not render invalid any notification, order, licence, permission, award, commitment, attachment, bye-law, rule or regulation, duly made or issued, or anything duly done, before the appointed day; and any such notification, order, licence, permission, award, commitment, attachment, bye-law, rule, regulation or thing may be revoked, varied or un-done in like manner, to the like extent and in the like circumstances as if it had been made, issued or done after the commencement of this Order by the competent authority and under and in accordance with the provisions then applicable to such a case.

## THE SCHEDULE

### Part I.—Central Acts

#### THE INDIAN DIVORCE ACT, 1869

(4 OF 1869)

Section 3.—In clause (1), after sub-clause (e) insert,—

“(ee) in Chandigarh, the High Court of Punjab and Haryana;”.

#### THE INDIAN STAMP ACT, 1899

(2 OF 1899)

Section 57.—In sub-section (1), after clause (e) insert,—

“(ee) if it arises in the Union territory of Chandigarh, to the High Court of Punjab and Haryana.”.

### Part II.—Punjab Acts

#### THE PUNJAB TENANCY ACT, 1887

(PUNJAB ACT 16 OF 1887)

Section 1.—For sub-section (2), substitute—

“(2) It extends to the Union territory of Chandigarh.”.

**THE PUNJAB LAND REVENUE ACT, 1887**  
(PUNJAB ACT 17 OF 1887)

*Section 1.*—For sub-section (2), substitute—

“(2) It extends to the Union territory of Chandigarh.”.

**THE PUNJAB MUNICIPAL ACT, 1911**  
(PUNJAB ACT 3 OF 1911)

*Section 1.*—For sub-section (2), substitute—

“(2) It extends to the Union territory of Chandigarh.”.

*Section 33.*—In sub-section (1), in clauses (a) and (b), omit the figures “105”.

Omit sections 103, 104, 105, clause (m) of section 188 and section 198.

**THE PUNJAB MEDICAL REGISTRATION ACT, 1916**  
(PUNJAB ACT 2 OF 1916)

*Section 5.*—In sub-section (1),—

- (i) for “eleven” substitute “five”;
- (ii) omit clause (b);
- (iii) in clause (d), for “Three” substitute “Two”;
- (iv) in clause (e), for “Two” substitute “One”.

After section 5, insert—

“5A. *Punjab Medical Council to function temporarily in the Union territory of Chandigarh.*—Notwithstanding anything contained in section 5, on or after the 1st November, 1966 and until a separate Medical Council is established for the Union territory of Chandigarh, the powers to be exercised and the duties to be performed by the Council, by or under the provisions of this Act or of any other law for the time being in force, shall, subject to the control of the Administrator of the Union territory of Chandigarh, be exercised and performed by the Medical Council established for the State of Punjab, in respect of the medical practitioners in the Union territory of Chandigarh.”.

*Section 11.*—For “Punjab Medical Register”, substitute “Chandigarh Medical Register”.

*Section 12.*—For “six”, substitute “three”.



*Section 13.*—For “Punjab Medical Register”, substitute “Chandigarh Medical Register”.

THE PUNJAB COURTS ACT, 1918

(PUNJAB ACT 6 OF 1918)

*Section 51.*—For “and after the commencement of the Constitution, as referring to the High Court of Punjab”, substitute “after the commencement of the Constitution and before the 1st day of November, 1966, as referring to the High Court of Punjab and on and from that date, as referring to the High Court of Punjab and Haryana”.

THE PUNJAB TOWN IMPROVEMENT ACT, 1922

(PUNJAB ACT 4 OF 1922)

*Section 49.*—In sub-section (1), omit the figures “103” and “104”.

THE PUNJAB LEGISLATIVE ASSEMBLY (OFFICES) ACT, 1939

(PUNJAB ACT 7 OF 1939)

This Act shall stand repealed.

THE PUNJAB LEGISLATIVE ASSEMBLY (ALLOWANCES OF MEMBERS) ACT,  
1942

(PUNJAB ACT 4 OF 1942)

This Act shall stand repealed.

THE PUNJAB GENERAL SALES TAX ACT, 1948

(PUNJAB ACT 46 OF 1948)

*Section 30.*—Omit sub-section (3).

THE EAST PUNJAB CHILDREN ACT, 1949

(EAST PUNJAB ACT 39 OF 1949)

*Section 74.*—For sub-section (3), substitute—

“(3) The power to make rules under this Act shall be subject to the condition of previous publication.”.

THE PUNJAB STATE LEGISLATURE (PREVENTION OF DISQUALIFICATION)  
ACT, 1952

(PUNJAB ACT 7 OF 1952)

This Act shall stand repealed.

THE CAPITAL OF PUNJAB (DEVELOPMENT AND REGULATION) ACT, 1952

## (PUNJAB ACT 27 OF 1952)

*Section 1.*—For sub-section (2), substitute—

“(2) It extends to the City of Chandigarh which shall comprise the areas of the site of the capital of Punjab as notified by the Government of Punjab before the 1st November, 1966 and to such areas as may be notified by the Central Government from time to time.”.

*Section 2.*—For clause (d), substitute—

‘(d) “Chandigarh” means the areas to which this Act extends;’.

*Section 7A.*—Omit sub-section (5).

*Section 22.*—Omit sub-section (3).

## THE PUNJAB NEW CAPITAL (PERIPHERY) CONTROL ACT, 1952

## (PUNJAB ACT 1 OF 1953)

*Section 1.*—For sub-section (2), substitute—

“(2) It extends to the whole of the Union territory of Chandigarh except the areas to which the Capital of Punjab (Development and Regulation) Act, 1952 (27 of 1952), extends.”.

*Section 2.*—For clause (4), substitute—

“(4) “Commissioner” means any person for the time being appointed by the Administrator of the Union territory of Chandigarh by notification in the Official Gazette, to perform all or any of the functions of the Commissioner under this Act.”.

*Section 9.*—In sub-section (3), for “development of the capital of the State at Chandigarh” substitute “development of Chandigarh as a capital”.

*Section 16.*—In sub-section (1),—

(i) for “conditions”, substitute “condition”;

(ii) omit “and all such rules shall, as soon as may be possible, be laid before the Legislature for a period of fourteen days”.

## THE PUNJAB ENTERTAINMENTS TAX (CINEMATOGRAPH SHOWS) ACT, 1954

## (PUNJAB ACT 8 OF 1954)

*Section 19.*—Omit sub-section (3).

## THE PUNJAB LAND REVENUE (SURCHARGE) ACT, 1954

## (PUNJAB ACT 36 OF 1954)

*Section 1.*—For sub-section (2), substitute—

“(2) It extends to the Union territory of Chandigarh.”.

THE PUNJAB PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS) ACT,  
1955

(PUNJAB ACT 9 OF 1955)

This Act shall stand repealed.

THE PUNJAB ENTERTAINMENTS DUTY ACT, 1955

(PUNJAB ACT 16 OF 1955)

Section 3.—Omit sub-section (4).

Section 20.—Omit sub-section (3).

THE PUNJAB SHOPS AND COMMERCIAL ESTABLISHMENTS ACT, 1958.

(PUNJAB ACT 15 OF 1958)

For the Schedule, substitute—

“SCHEDULE

[See section 1(4)]

<i>District</i>	<i>Name of local area</i>
1. Chandigarh	1. Chandigarh 2. Mani Majra.”.

THE PUNJAB WEIGHTS AND MEASURES (ENFORCEMENT) ACT, 1958

(PUNJAB ACT 22 OF 1958)

Section 44.—Omit sub-section (5).

THE PUNJAB WILD LIFE PRESERVATION ACT, 1959

(PUNJAB ACT 14 OF 1959)

In Schedule I, omit—

“N.B.—The capture of Hawks and Falcons in the Kangra District including Kulu, is governed by the Forest Act and the rules thereunder.

Subject, in the Kangra District, to the rules published in Punjab Government notification No. 1392-S (Forests), dated the 5th, September, 1916.”.

THE PUNJAB PRIMARY EDUCATION ACT, 1960

(PUNJAB ACT 39 OF 1960)

Section 22.—Omit sub-section (3).

THE PUNJAB COMPULSORY SERVICE ACT, 1961

(PUNJAB ACT 5 OF 1961)

Section 8.—Omit sub-section (2).

THE PUNJAB FRUIT NURSERIES ACT, 1961

(PUNJAB ACT 13 OF 1961)

Section 19.—Omit sub-section (4).

THE PUNJAB VILLAGE COMMON LANDS (REGULATION) ACT, 1961  
(PUNJAB ACT 18 OF 1961)

Section 2.—

(i) for clause (bb), substitute—

‘(bb) “hilly area” means the Mani Majra block of the Union territory of Chandigarh;’;

(ii) in clause (g), omit sub-clause (vii);

(iii) in clause (h), omit sub-clause (ii).

THE PUNJAB SLUM AREAS (IMPROVEMENT AND CLEARANCE) ACT, 1961  
(PUNJAB ACT 24 OF 1961)

Section 40.—Omit sub-section (3).

THE PUNJAB CO-OPERATIVE SOCIETIES ACT, 1961  
(PUNJAB ACT 25 OF 1961)

Section 85.—Omit sub-section (3).

THE PUNJAB COMMERCIAL CROPS CESS ACT, 1963  
(PUNJAB ACT 12 OF 1963)

Section 11.—Omit sub-section (3).

THE PUNJAB ANATOMY ACT, 1963  
(PUNJAB ACT 14 OF 1963)

Section 10.—Omit sub-section (3).

THE PUNJAB LAND IMPROVEMENT SCHEMES ACT, 1963  
(PUNJAB ACT 23 OF 1963)

Section 30.—Omit sub-section (3).

THE PUNJAB *Thur* AND *Sem* LANDS (RECLAMATION) ACT, 1963  
(PUNJAB ACT 25 OF 1963)

Section 21.—Omit sub-section (3).

THE PUNJAB SCHEDULED ROADS AND CONTROLLED AREAS RESTRICTION OF  
UNREGULATED DEVELOPMENT ACT, 1963  
(PUNJAB ACT 41 OF 1963)

Section 23.—In sub-section (1), omit clauses (b) and (d).  
For the Schedule, substitute—

“THE SCHEDULE

[See sections 2(10) and 18]

(i) Chandigarh-Rupar Road.”

THE PUNJAB DRAMATIC PERFORMANCES ACT, 1964  
(PUNJAB ACT 10 OF 1964)

Section 13.—Omit sub-section (2).

THE PUNJAB ANCIENT AND HISTORICAL MONUMENTS AND ARCHAEOLOGICAL-  
SITES AND REMAINS ACT, 1964  
(PUNJAB ACT 20 OF 1964)

Section 38.—Omit sub-section (4).

THE PUNJAB INDUSTRIAL ESTABLISHMENTS (NATIONAL AND FESTIVAL-  
HOLIDAYS AND CASUAL AND SICK LEAVE) ACT, 1965  
(PUNJAB ACT 14 OF 1965)

Section 15.—Omit sub-section (4).

[No. F. 19(5)/67-LI.]

THE HIMACHAL PRADESH (ADAPTATION OF LAWS ON STATE  
AND CONCURRENT SUBJECTS) ORDER, 1968

**G.S.R. 1946.**—WHEREAS by section 89 of the Punjab Reorganisation Act, 1966 (31 of 1966), the Central Government is empowered, by Order, to make such adaptations and modifications of any law made before the 1st day of November, 1966, relating to a matter in List II or List III in the Seventh Schedule to the Constitution, as may be necessary or expedient for the purpose of facilitating the application of such law in relation to the Union territory of Himachal Pradesh.

AND WHEREAS by section 21 of the Delhi High Court Act, 1966 (26 of 1966), the Central Government is empowered, by Order, to make such adaptations and modifications of any law, as may be necessary or expedient to give effect to the provisions of that Act in relation to the Union territory of Delhi or Himachal Pradesh:

Now, THEREFORE, in exercise of the powers conferred by section 89 of the Punjab Reorganisation Act, 1966 (31 of 1966), and section 21 of the Delhi High Court Act, 1966 (26 of 1966), the Central Government hereby makes the following Order, namely:—

1. (1) This Order may be called the Himachal Pradesh (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

(2) It shall be deemed to have come into force on the 1st day of November, 1966.

2. (1) In this Order,—

(a) “appointed day” means the 1st day of November, 1966;

(b) “existing law” means any State Act or Provincial Act in force immediately before the appointed day in the whole or any part of the territories specified in sub-section (1) of section 5 of the Punjab Reorganisation Act, 1966, and comprised in the Union territory of Himachal Pradesh, and includes any rule, order, bye-law, scheme, notification or other instrument made under such State Act or Provincial Act, but does not include any law relating to a matter enumerated in the Union List;

(c) “law” has the same meaning as in clause (g) of section 2 of the Punjab Reorganisation Act, 1966.

(2) The General Clauses Act, 1897, applies for the interpretation of this Order as it applies for the interpretation of a Central Act.

3. As from the appointed day, the existing laws and the Central Acts mentioned in the Schedule to this Order shall, until altered, repealed or amended by a competent legislature or other competent authority, have effect subject to the adaptations and modifications directed by the Schedule or, if it is so directed, shall stand repealed.

4. Whenever an expression mentioned in column 1 of the Table hereunder printed occurs (otherwise than in a title or preamble or in a citation or description of an enactment) in an existing law, whether an Act mentioned in the Schedule to this Order or not, then, in the application of that law to the Union territory of Himachal Pradesh or, as the case may be, to any part thereof, unless that expression is by this Order expressly directed to be otherwise adapted or modified, or to be omitted, or unless the context otherwise requires, there shall be substituted therefor the expression set opposite to it in column 2 of the said Table, and there shall also be made in any sentence in which that expression occurs, such consequential amendments as the rules of grammar may require.

## TABLE

1	2
The Punjab State, The State of Punjab, The whole of Punjab State, The whole of the State of Punjab, Or 'Punjab' or 'the Punjab' where it refers to the State of Punjab.	The territories specified in sub- section (1) of section 5 of the Punjab Reorganisation Act, 1966.
Punjab Government, Government of Punjab, State of Government of Punjab, Government of the State of Punjab, State Government.	Central Government.

5. Where this Order requires that in any specified law, or in any section or other portion of such law, certain words shall be substituted for certain other words, or that certain words shall be omitted, that substitution or omission, as the case may be, shall, except where it is otherwise expressly provided, be made wherever the words referred to occur in that law or, as the case may be, in that section or portion.

6. Any reference in any existing law to the Legislature of the State (or any House or Houses thereof) shall be construed as a reference to the Legislative Assembly of the Union territory of Himachal Pradesh.

7. Any reference in any existing law to the High Court of Punjab shall be construed—

(i) as respects any period between the 1st day of November, 1966, and the 30th day of April, 1967 (both days inclusive) as a reference to the Court of the Judicial Commissioner for Himachal Pradesh, and

(ii) as respects any period after the 30th day of April, 1967, as a reference to the High Court of Delhi.

8. The provisions of this Order which adapt or modify any law so as to alter the manner in which, the authority by which or the law under or in accordance with which, any powers are exercisable, shall not render invalid any notification, order, licence, permission, award, commitment, attachment, bye-law, rule or regulation, duly made or issued, or anything duly done

before the appointed day; and any such notification, order, licence, permission, award, commitment, attachment, bye-law, rule, regulation or thing may be revoked, varied or undone in like manner, to the like extent and in the like circumstances as if it had been made, issued or done after the commencement of this Order by the competent authority and under and in accordance with the provisions then applicable to such a case.

## THE SCHEDULE

(See paragraph 3)

### Part I.—Central Acts

#### THE INDIAN DIVORCE ACT, 1869

(4 OF 1869)

*Section 3.*—In clause (1), for sub-clause (b) substitute—

“(b) in Delhi, the High Court of Delhi;

(bb) in Himachal Pradesh, the High Court of Punjab and Haryana up to and inclusive of the 30th April, 1967 and the High Court of Delhi thereafter;”.

#### THE INDIAN STAMP ACT, 1899

(2 OF 1899)

*Section 57.*—In sub-section (1), for clause (b) substitute—

“(b) if it arises in the Union territory of Delhi, to the High Court of Delhi;

(bb) if it arises in the Union territory of Himachal Pradesh, to the High Court of Punjab and Haryana up to and inclusive of the 30th April, 1967, and to the High Court of Delhi thereafter;”.

### Part II.—Punjab Acts

#### THE PUNJAB DISTRICT BOARDS ACT, 1883

(PUNJAB ACT 20 OF 1883)

*Section 1.*—In sub-section (2) for “the State of Punjab and Delhi” substitute “the territories specified in sub-section (1) of section 5 of the Punjab Reorganisation Act, 1966”.



*Section 6.*—Omit clause (6a).

THE PUNJAB TENANCY ACT, 1887

(PUNJAB ACT 16 OF 1887)

*Section 1.*—For sub-section (2) substitute—

“(2) It extends to the territories specified in sub-section (1) of section 5 of the Punjab Reorganisation Act, 1966.”.

THE PUNJAB LAND REVENUE ACT, 1887

(PUNJAB ACT 17 OF 1887)

*Section 1.*—In sub-section (2) for “It extends to the territories administered by the State Government of Punjab including the pargana of Spiti,” substitute “It extends to the territories specified in sub-section (1) of section 5 of the Punjab Reorganisation Act, 1966.”.

THE PUNJAB GENERAL CLAUSES ACT, 1898 (PUNJAB ACT 1 OF 1898)

*Section 2.*—In clause (19), for “Punjab” substitute “Himachal Pradesh”.

THE PUNJAB MUNICIPAL ACT, 1911

(PUNJAB ACT 3 OF 1911)

*Section 1.*—For sub-section (2) substitute—

“(2) It extends to the territories specified in sub-section (1) of section 5 of the Punjab Reorganisation Act, 1966.”.

THE REDEMPTION OF MORTGAGES (PUNJAB) ACT, 1913

(PUNJAB ACT 2 OF 1913)

*Section 1.*—In sub-section (3) omit the proviso.

THE PUNJAB IMPROVEMENT ACT, 1922

(PUNJAB ACT 4 OF 1922)

*Section 1.*—For sub-section (2) substitute—

“(2) It extends to the territories specified in sub-section (1) of section 5 of the Punjab Reorganisation Act, 1966.”.

## THE PUNJAB BORSTAL ACT, 1926

(PUNJAB ACT 11 OF 1926)

Omit section 36.

## THE PUNJAB DISTRICT BOARDS (TAX-VALIDATING) ACT, 1927

(PUNJAB ACT 3 OF 1927)

For the Schedule substitute—

## "THE SCHEDULE

District Board

Notification

Simla

No. 4412, dated 17th February 1925.

Kangra

No. 26352, dated 25th November, 1924  
and No. 12527, dated 21st April, 1926."

## THE PUNJAB REGISTRATION VALIDATING ACT, 1930

(PUNJAB ACT 2 OF 1930)

*Schedule.*—Omit the entries relating to Ambala, Jullundur and Ferozepur.

THE PUNJAB MUNICIPAL (EXECUTIVE OFFICER) ACT, 1931

(PUNJAB ACT 2 OF 1931)

*Section 7.*—For the words "Department of Public Instruction" substitute "Education Department".

## THE PUNJAB SMALL TOWNS (TAX-VALIDATING) ACT, 1934

(PUNJAB ACT 3 OF 1934)

*Schedule.*—Omit the entries relating to Alawalpur.

## THE PUNJAB STATE AID TO INDUSTRIES ACT, 1935

(PUNJAB ACT 5 OF 1935)

*Section 2.*—

(i) In clause (4), for "Punjab" substitute "Himachal Pradesh";

(ii) in clause (7), for "State" substitute "territories to which this Act extends".

*Section 3.*—In sub-section (1)—

For clauses (a) to (g) (excluding the provisos) substitute—

"(a) Minister-in-charge of Industries, Himachal Pradesh;

(b) the Director of Industries, Himachal Pradesh;

(c) three members to be appointed by the Central Government one of whom shall be a non-official member representing cottage and small-scale industries of Himachal Pradesh;

(d) three members to be elected by the Legislative Assembly of Himachal Pradesh from among members of that Assembly, election being in accordance with the principle of proportional representation by means of the single transferable vote:".

For section 4, substitute—

"4. *Procedure in default of election of members.*—If by such date as may be fixed by the Central Government, the Legislative Assembly of Himachal Pradesh does not elect any member to be elected by it under the provisions of clause (d) of section 3, the Central Government shall appoint a member of that Legislative Assembly to be a member of the Board, and the member so appointed shall be deemed to be a member as if he had been duly elected by the Legislative Assembly under that clause.

*Section 7.*—In sub-section (2), clause (a), omit the proviso.

*Section 9.*—For "Punjab Legislative Assembly" substitute "Himachal Pradesh Legislative Assembly".

*Section 12.*—For "State" substitute "territories to which this Act extends".

*Section 46.*—In sub-section (2), omit clause (a).

THE PUNJAB LEGISLATIVE ASSEMBLY (OFFICES) ACT, 1939

(PUNJAB ACT 7 OF 1939)

This Act shall stand repealed.

THE PUNJAB LEGISLATIVE ASSEMBLY (ALLOWANCES OF MEMBERS) ACT, 1942

(PUNJAB ACT 4 OF 1942)

This Act shall stand repealed.

THE EAST PUNJAB MINISTERS' SALARIES ACT, 1947

(EAST PUNJAB ACT 6 OF 1947)

This Act shall stand repealed.

THE EAST PUNJAB LOCAL AUTHORITIES (RESTRICTION OF FUNCTIONS) ACT, 1947

(EAST PUNJAB ACT 9 OF 1947)

*Section 3.*—For "the State" substitute "the territories to which this Act extends".

THE EAST PUNJAB REFUGEES REHABILITATION (LOANS AND GRANTS)  
ACT, 1948

(EAST PUNJAB ACT 2 OF 1948)

*Section 3.*—In sub-section (1) for “the State” substitute “the territories to which this Act extends”.

THE EAST PUNJAB REFUGEES (REGISTRATION OF CLAIMS) ACT, 1948.

(EAST PUNJAB ACT 8 OF 1948)

*Section 3.*—For “State” substitute “territories to which this Act extends”.

THE EAST PUNJAB MOLASSES (CONTROL) ACT, 1948

(EAST PUNJAB ACT 11 OF 1948)

*Section 2.*—In clause (b) for “Punjab” substitute “Himachal Pradesh”.

THE EAST PUNJAB (EXCHANGE OF PRISONERS) ACT, 1948

(EAST PUNJAB ACT 13 OF 1948)

*Section 12.*—For “in the State for offences committed within the State” substitute “in the territories to which this Act extends for offences committed therein”.

THE EAST PUNJAB COTTON (STATISTICS) ACT, 1948.

(EAST PUNJAB ACT 23 OF 1948)

*Section 2.*—In clause (2) for “Punjab” substitute “Himachal Pradesh”.

THE EAST PUNJAB ENUMERATION OF DWELLINGS ACT, 1948.

(EAST PUNJAB ACT 24 OF 1948)

*Section 3.*—In sub-section (1) for “the State” substitute “the territories to which this Act extends”.

THE EAST PUNJAB TRACTOR CULTIVATION (RECOVERY OF CHARGES)  
ACT, 1949.

(EAST PUNJAB ACT 11 OF 1949)

*Section 2.*—In clauses (b) and (d) for “Punjab” substitute “Himachal Pradesh”.

THE EAST PUNJAB IMPROVED SEEDS AND SEEDLINGS ACT, 1949

(EAST PUNJAB ACT 19 OF 1949)

*Section 4A.*—For “the State” substitute “the territories to which this Act extends”.

THE PUNJAB PROHIBITION OF SMOKING (CINEMA AND THEATRE HALLS)  
ACT, 1951

(PUNJAB ACT 8 OF 1951)

*Section 5.*—For “Punjab” substitute “Himachal Pradesh”.

THE PUNJAB SUGARCANE (REGULATION OF PURCHASE AND SUPPLY) ACT,  
1953

(PUNJAB ACT 40 OF 1953)

*Section 2.*—In clause (13) for “the State of Punjab” substitute “the territories to which this Act extends”.

THE PUNJAB VACCINATION ACT, 1953

(PUNJAB ACT 49 OF 1953)

*Section 11.*—For “Punjab” substitute “Himachal Pradesh”.

THE PUNJAB PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS)  
ACT, 1955

(PUNJAB ACT 9 OF 1955)

This Act shall stand repealed.

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS, PUNJAB, ACT,  
1956

(PUNJAB ACT 22 OF 1956)

This Act shall stand repealed.

THE PUNJAB MECHANICAL VEHICLES (BRIDGE TOLLS) ACT, 1957

(PUNJAB ACT 1 OF 1958)

*Section 2.*—In clause (a) omit “a bridge specified in the First Schedule annexed to this Act and” and “other”.

Omit the First Schedule.

THE PUNJAB SHOPS AND COMMERCIAL ESTABLISHMENTS ACT, 1958.

(PUNJAB ACT 15 OF 1958)

*The Schedule.*—(i) Omit entries against serial Nos. 1, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 14, 15, 16, 17 and 18;

(ii) against serial No. 2 after entry No. 1 in column 2, insert the following entries:—

- “2. Kasauli
3. Dharampur
4. Sabathu
5. Dagshai
6. Nalagarh”;

(iii) against serial No. 13 after entry No. 9 in column 2, insert the following entry, namely:—

“10. Una”.

THE PUNJAB PRIMARY EDUCATION ACT, 1960

(PUNJAB ACT 39 OF 1960)

*Section 2.*—Omit clause (k).

THE TALWARA TOWNSHIP (PERIPHERY) CONTROL ACT, 1961

(PUNJAB ACT 34 OF 1961)

*Section 2.*—(i) In clause (3) omit sub-clause (a).

(ii) in clause (4) for “of the Jullundur division” substitute “of Himachal Pradesh”.

THE PUNJAB SCHEDULED ROADS AND CONTROLLED AREAS RESTRICTION OF UNREGULATED DEVELOPMENT ACT, 1963

(PUNJAB ACT 41 OF 1963)

*Section 2.*—For clause (6), substitute—

“(6) “Director” means the Chief Engineer, Himachal Pradesh;”.

For the Schedule, substitute—

“THE SCHEDULE

[See sections 2(10) and (18)]

Chandigarh—Rupar—Nangal—Una—Hoshiarpur—Tanda—Amritsar Road”.

[No. F. 19(5)|67LI.]

V. N. BHATIA, Secy.